

### Chhattisgarh Motoryan Karadhan (Sanshodhan) Act, 2008

## 26 of 2010

[26 October 2010]

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### Chhattisgarh Motoryan Karadhan (Sanshodhan) Act, 2008

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An Act further to amend the Chhattisgarh Motoryan Karadhan Adhiniyam, 1991. Be it enacted by the Chhattisgarh Legislature in the Fifty-nineth Year of the Republic of India as follows: -- \* Published in the Chhattisgarh Rajpatra (Asadharan) dated 26-10-2010 Page 552(1).

### 1. Short Title And Commencement :-

(1) This Act may be called the Chhattisgarh Motoryan Karadhan (Sanshodhan) Adhiniyam, 2008.

(2) It shall come into force on such date as the State Government may by notification appoint.

### 2. Amendment Of The First Schedule :-

In the First Schedule of the Chhattisgarh Motoryan Karadhan Adhiniyam, 1991 (No. 25 of 1991), (hereinafter referred to as the Principal Act), for sub-item (a) of item-v, the following sub-item shall be substituted, namely: --

(a) Goods Carriages, whose gross vehicle weight is above 3,500 Kgs.--

"For each 500 Kgs of the gross weight or part Rs. 85/- Per Quarter".

thereof.

## 3. Amendment Of The Second Schedule :-

In the Second Schedule of the Principal Act, for item 1, 2 and 5 the following shall be substituted, namely:--

1. Motorcycles with or without attachment of any unladon weight 5% of the cost of vehicle.

2. Motor cars of any inladen weight--

(a) Cost of which does not exceed rupees five lacs. 6% of the cost of vehicle

(b) Cost of which exceeds rupees five lacs. 7% of the cost of vehicle.

5. Omni bus registered for private use having seating capacity exceeding 6 and upto 12 (excluding driver). 7% of the cost of vehicle.